

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.413
IA/379/ND/2024 IN IB/428/ND/2021

IN THE MATTER OF:

IFCI Ltd	...	Applicant
Versus		
Mohit Arora	...	Respondent

Under Section 95(1) of (IBC)

Order delivered on 13.06.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :
For the RP : Adv. Anju Jain, Adv. Hitesh Sachar

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the RP is present through VC. This Tribunal vide order dated 20.12.2023 appointed Mr. Reetesh Kumar Agarwal having Registration No. IBBI/IPA-001/IP-P00878/2017-18/11475 as the Resolution Professional. The order dated 20.12.2023 has been set aside by the Hon'ble NCLAT vide order dated 05.04.2024 on the ground that Resolution Professional was already appointed by the Tribunal vide order dated 29.09.2021 passed in CP(IB)/395/2021 as against the Personal Guarantor Mr. Mohit Arora.. Hence, IB/428/2021 is **closed**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**